
(2021) 08 CHH CK 0004
In the Chhattisgarh High Court
Case No : Writ Petition (S) No. 5157 Of 2011

Ranika Sahu

APPELLANT

Vs

State Of Chhattisgarh

RESPONDENT

Date of Decision : 03-08-2021

Acts Referred:

Citation : (2021) 08 CHH CK 0004

Hon'ble Judges : Sanjay K. Agrawal, J

Bench : Single Bench

Advocate : Indira Tripathi, Soumya Rai

Final Decision : Allowed

Judgement

1. Proceedings of this matter have been taken up through video conferencing.
2. Learned counsel for the petitioner would submit that petitioner was appointed on the post of Shiksha Karmi GradeÂI on 08.07.2011 by respondent No.4 vide Annexure â?" P/5, but she has been terminated by order dated 11.08.2011 vide Annexure â?" P/2 without giving opportunity of hearing and without affording any opportunity to file reply and justify her appointment which is in violative of principles of natural justice.
3. Learned State counsel would support the impugned order.
4. I have heard learned counsel for the parties considered their rival submission made herein above and went through the record with utmost circumspection.
5. It is not in dispute that petitioner has appointed as Shiksha Karmi GradeÂI by order dated 08.07.2011 (Annexure â?" P/5) but that order has been recalled/cancelled by order dated 11.08.2011 (Annexure â?" P/2) without giving opportunity of hearing and without affording opportunity to explain

and justify her appointed on the post of Shiksha Karmi Grade I which is in violative of principles of natural justice and the appointment of the

petitioner on the post of Shiksha Karmi Grade I cannot be taken away without giving minimum opportunity of hearing, accordingly, impugned order

dated 11.08.2011 is set aside. However, respondent No.4 is at liberty to proceed in accordance with law.

6. The petition is allowed to the extent indicated herein above.